

The RBI conducts awareness programmes to make the public aware of the features of Indian bank notes and to identify genuine Indian bank notes. The RBI regularly conducts training programmes on detection of counterfeit notes for employees/officers of banks and other organizations handling large amounts of cash.

A Memorandum of Understanding (MoU) has been signed between India and Bangladesh to prevent and counter smuggling and circulation of Fake Currency Notes. The objective of this MoU is to promote bilateral cooperation in the field of preventing and combating, production, smuggling and circulation of fake currency notes, taking into account the applicable laws and legal provisions of the two countries.

**Placement agencies in Jharkhand involved
in trafficking of minor girls**

†2774. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry is aware that the illegal placement agencies operating in Jharkhand are involved in trafficking of minor girls on the pretext of providing job to them;

(b) if so, the year-wise details of number of girls sent outside the State by these agencies on the pretext of providing job, from 2009 to August, 2015;

(c) whether Government proposes to investigate into these agencies; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per information provided by the State Government of Jharkhand, no illegal placement agency is operating in the State. However, agents/persons of illegal placement agencies based outside the State are involved in trafficking of minor girls on the pretext of providing jobs. Reportedly, a total number of 32 girls have been sent outside the State for the period from 2009 to 2013 as per details given below:

Sl. No.	Year	Number of girls sent outside the State
1.	2009	Nil
2.	2010	01
3.	2011	01
4.	2012	06

† Original notice of the question was received in Hindi.

Sl. No.	Year	Number of girls sent outside the State
5.	2013	24
	TOTAL	32

(c) and (d) During investigations, involvement of illegal placement agencies is also investigated as per provisions of law.

Amending Article 371(d)

2775. SHRI C. M. RAMESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any request from the Chief Minister of Andhra Pradesh has been received in the Ministry to amend Article 371(d) with regard to the issue of local and non-local;

(b) if so, the details of the request; and

(c) the action taken by the Ministry so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Yes, Sir. A proposal to amend the orders of President of India for Para (4) (Regulation of Admission) of 1974 and Para (7) (Organisation of local cadres and regulation of direct recruitment) Order of 1975 has been received from the State Government of Andhra Pradesh. The proposal is under examination.

Financial assistance to Tamil Nadu in wake of floods

2776. SHRIMATI SASIKALA PUSHPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that heavy rains lashed Tamil Nadu recently and more particularly Chennai and adjoining areas;

(b) if so, the details thereof;

(c) whether Government has decided to give any relief/financial assistance to the State of Tamil Nadu; and

(d) if so, the details of the financial assistance *vis-à-vis* demand from the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (d) As per the information received from the State